

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2251
ANSWERED ON:06.08.2010
DOWRY PROHIBITION ACT, 1961
Sardinha Shri Francisco

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has made any assessment the extent to which the Dowry Prohibition Act, 1961 has been implemented in different States;
- (b) if so, the details thereof;
- (c) whether most of the State Government have not appointed separate prohibition officers as required under this Act; and
- (d) if so, the details thereof alongwith the action taken by the Government to ensure proper implementation of the law in the country?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (d): Implementation of the Dowry Prohibition Act, 1961 is the responsibility of the respective State Governments. As per the National Crime Records Bureau data, the number of cases registered under the Act during 2007,2008 and 2009 were 5623, 5555 and 4711(provisional) respectively.

All States except Arunachal Pradesh, Mizoram, Nagaland and Sikkim have appointed Dowry Prohibition Officers. The States of Gujarat and Kerala have appointed independent Dowry Prohibition Officers.

The implementation of the Act was reviewed in the conference of State Ministers and Secretaries in-charge of Women and Child Development, on 16-17 June, 2010. The States were impressed upon to appoint independent Dowry Prohibition officers as well as Advisory Boards for effective implementation of the Act.